

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) No, Sir. Only such types of cables and wires which are not manufactured at the time of issue of import licences are allowed for import.

(b) to (d). Statements are laid on the Table of the House. [Placed in Library. See No. LT-717/68].

Small Scale Industries

6138. **SHRI S. K. TAPURIAH:** Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have made any assessment of the difficulties encountered by the small scale and medium scale industries in obtaining finance; and

(b) if so, the findings thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED):

(a) Yes, Sir. The Standing Committee on Credit Facilities for Small Scale Industries set up by the Ministry of Industrial Development and Company Affairs has constituted a Sub-Committee to assess the needs and difficulties of Small Scale Industrial Units in obtaining finance, both for short-term and long-term purposes. The Sub-Committee has been asked to examine the adequacy of available financial assistance and recommend ways and means to augment the same.

(b) The Report of the Sub-Committee is expected to be submitted shortly and the Government will examine the recommendations and take suitable steps to increase the flow of finance to the Small Scale Sector.

Panipat Woollen and General Mills Company, Kharar

6139. **SHRI GEORGE FERNANDES:** Will the Minister of INDUSTRIAL

DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Panipat Woollen and General Mills Company, Kharar have failed to pay back the deposits received by them from various individuals;

(b) the amount of deposits held by this firm;

(c) whether Government's attention as been drawn to a private scheme of moratorium on payment of debts worked out by the Company by associating a retired judge of a High Court with the scheme; and

(d) if so, whether any steps are being taken against the firm for breach of directions and regulations concerning acceptance of deposits by non-banking companies?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED):

(a) Yes, Sir.

(b) According to the balance sheet of the company as at 31st March 1967 the company received fixed deposits of Rs. 85,50,425 from the public.

(c) It appears that the company held several meetings of depositors with a view to obtaining their approval to a scheme providing for payment of their deposits together with the interest by instalments. A scheme of arrangement with the depositors of the company has since been submitted to the High Court of Punjab and Haryana in connection with the payment of their deposits. The Company Law Board have received a notice of the Petition and will make suitable submissions to the High Court with a view to safeguarding the interests of the depositors to the extent possible.

(d) The matter is being looked into and a statement will be laid on the Table of the House.